

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.1

Service Tax Appeal No.75162 of 2017

(Arising out of Order-in-Appeal No.203/ST-II/KOL/2016-17 dated 31.10.2016 passed by Commissioner of Central Excise (Appeal-II), Kolkata.)

Surojit Samanta

(C/o M/s. S.K.Samanta & Co.Pvt.Ltd., Suit No.4A, 2/5, Sarat Bose Road, Kolkata-700020.)

...Appellant

VERSUS

Commissioner of Service Tax-II, Kolkata

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri P.Das, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO. 77288/2025

DATE OF HEARING : 20.08.2025

DATE OF DECISION : 20.08.2025

Per : ASHOK JINDAL :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

(ASHOK JINDAL)

MEMBER (JUDICIAL)

Sd/

(K. ANPAZHAKAN)

MEMBER (TECHNICAL)